
(2024) 05 KL CK 0148
In the High Court Of Kerala
Case No : Writ Petition (C) No.19401 Of 2024

K. Sadanandan

APPELLANT

Vs

Director Of Mining & Geology

RESPONDENT

Date of Decision : 30-05-2024

Acts Referred:

Citation : (2024) 05 KL CK 0148

Hon'ble Judges : C. Jayachandran, J

Bench : Single Bench

Advocate : Enoch David Simon Joel, Rony Jose, Leo Lukose, Karol Mathews
Sebastian Alencherry, Derick Mathai Saji, Karan Scaria Abraham, Ajith
Viswanathan

Final Decision : Disposed Of

Judgement

C. Jayachandran, J

1. The limited prayer of the petitioner is for a direction to the 1st respondent/ Director of Mining and Geology to consider and pass orders in Ext.P2 application, which is pending for the last five months. Ext.P2 is an application seeking necessary license for quarrying lease, in respect of the property over which the petitioner had obtained an N.O.C.

2. In the circumstances, there will be a direction to the 1st respondent/Director of Mining and Geology to consider and pass orders in Ext.P2 in accordance with law, as expeditiously as possible, at any rate within a period of one month from the date of receipt of a copy of this judgment. The petitioner will produce a copy of this judgment before the 1st respondent.

The Writ Petition (Civil) is disposed of, as above.